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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 241/2006

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SECTION OFFICER (Judl.)

Abul  
26/10/19

FROM NO. 4  
 ( SEE RULE 24)  
 CENTRAL ADMINISTRATIVE TRIBUNAL  
 CHINNAHATI BENCH:

1. Original Application No. 241/06  
 2. Misc Petition No. /  
 3. Contempt Petition No. /  
 4. Review Application No. /

Applicant(s) Dulal Kanti Deb

Respondent(s) U. O. I. Form

Advocate for the Applicant(s) Mr. S. Tamuli.....

Advocate for the Respondent(s) Railway Counsel.....

Notes of the Registry	Date	Order of the Tribunal
1. Application is in form is filed in the office dated 26.9.06 No. 266352415 Placed.....8:9:06.	20.9.2006	Heard learned counsel for the parties. Order passed, kept in separate sheets. The O.A. is disposed of at the admission stage itself in terms of the order. No costs.
<i>Pls</i>		
<i>Pls</i>		
Steps taken with envelopes.	bb	
<i>Pls</i>		
<u>2/11/06</u> copy of the order has been handed handed over to the L.A. for the parties.		
<i>Pls</i>		

*[Signature]*  
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

.....  
O.A. No. 241 of 2006

DATE OF DECISION 20.09.2006

Sri Dulal Kanti Deb .....Applicant/s  
Shri S.N.Tamuli .....Senior Advocate for the  
.....Applicant/s.

- Versus -  
G.M, N.F.Railways .....Respondent/s  
Dr.J.L.Sarkar, Railway Standing Counsel .....Advocate for the  
.....Respondents

CORAM

THE HON' BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

Vice-Chairman/Member (A)

29/06

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 241 of 2006.

Date of Order: This, the 20th day of September, 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN.

Shri Dulal Kanti Deb  
Ex. Crew Controller/Loco Inspector  
Under SSE/LOCO/LMG  
Lumding Kalibari  
Pukirpar (Doli Bhawan)

..... Applicant.

By Advocate Shri S.N.Tamuli.

- Versus -

1. The Union of India  
Represented by the General Manager  
N.F.Railways, Maligaon  
Guwahati.
2. Divisional Railway Manager (P)  
Lumding Division  
Lumding.

..... Respondents.

By Dr.J.L.Sarkar, Railway Standing Counsel

.....  
ORDER (ORAL)

SACHIDANANDAN, K.V.,(V.C.)

The applicant has retired from service under the respondents as Loco Inspector on 31.12.2003 and according to him, from 01.01.1996 the pay of the Railway employees was fixed as per the recommendation of the 5<sup>th</sup> Pay Commission and the applicant and few others are getting less salary than their juniors. On representation, the Accounts and Finance Wing vetted stepping up the pay of the employees including

W

that of the applicant. Stepping up of salary of his juniors like namely Sri Himangshu Chakraborty was taken up but applicant's case was not considered. He made representations on 26.10.2004 and 4.10.2005, which have not yet been considered and disposed of. Hence, this Original Application.

2. Heard Mr. S.N.Tamuli, learned counsel for the applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways.

3. When the matter came up for admission, counsel for the applicant submits that since Accounts and Finance Wing of the respondents has already vetted and approved stepping up of pay vide Annexure-B letter dated 29.10.2002 he will be satisfied if a direction is issued to the second respondent to consider and dispose of the representations of the applicant with a speaking order and if found eligible to grant the benefit. Counsel for the respondents submits that respondents have no objection in adopting such course of action. He further submits that since the applicant has retired he may be directed to forward a copy of this O.A. and also the copy of the representations so filed by him to the respondent authority forthwith.

3. Considering the submissions made as above and in the interest of justice I direct the applicant to forward a copy of this O.A. as well as the representations already filed by him to the second respondent forthwith in any case within 10 days from today. On receipt of the same the second



respondent or any other competent authority shall consider and dispose of the representations by a speaking order communicating the same to the applicant within a time frame of three months thereafter.

The Original Application is disposed of as above.  
In the circumstances, there is no order as to costs.



(K.V. SACHIDANANDAN)  
VICE CHAIRMAN

BB

*[Signature]*  
**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL  
GUWAHATI BENCH, GUWAHATI**

OA 241 of 2006

**Sri Dulal Kanti Deb**

- VS -

**U.O.I. & ORS**

**Synopsis**

Applicant was initially appointed as engine cleaner and posted in Lumbering Division of NF Railway and subsequently he to several promotions and ultimately retired from the post of Loco Inspector on 31.12.2003. From 1.1.96 salary of the Railway employees was fixed as per recommendations of the 5th pay commission. It was seen that applicant and few others got less salary than their juniors. Railway authorities processed stepping up to pay and the minutes of the meeting with Mazdoor Union (recognised union) it was seen that Accounts and finance vatted the stepping up of number of employees including the applicant, but due to mission of the relevant file stepping up was delayed. Subsequently stepping up of applicants juniors in same cadre namely Sri Himangshu Chakraborty was taken up but, applicants case is pending. The applicant submitted representations but with no result Being aggrieved applicant filed this O.A. as non-stepping up adversely affect his both pre and post retirement benefits including monthly pension.

*[Signature]*  
Filed by S.N. Tamuli

(Advocate)

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

OA ..... of 2006

Sri Dulal Kanti Deb

- VS -

U.O.I. & ORS

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Filed by S.N. Tamuli  
(Advocate)

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Filed by the applicant  
through S.N. Tomu  
Advocate 10/10/08

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

(An application under section 19 of the Administrative Tribunal  
Act-1985)

O.A. No. 241/2006

Shri Dulal Kanti Deb  
Ex.Crew.controller/Loco Inspector  
Under SSE/ LOCO/ LMG  
Lumbding Kalibari  
Pukirpar (Doli Bhawan)  
.....Applicant.

-Versus-

(i) Union of India  
Represented by General Manager  
N.F. Railways.  
Maligaon, Guwahati-11.  
(ii) Divisional Railway Manager(P)  
Lumbding Division.  
Lumbding  
....Respondents.

## 1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made for stepping up of the pay of the applicant to the extent of his juniors as per recommendations of the 5th pay commissions.

## 2. JURISDICTION:

The applicant declares that the subject matter of the case is within the jurisdiction of this Hon'ble Tribunal.

-2-

3. **LIMITATION:**

The application is within the period of the limitation prescribed by Section 21 of the Administrative Tribunal Act- 1985.

4. **FACT OF THE CASE:**

4.1 That the applicant is a citizen of India and as such is entitled to all the rights, and privileges guaranteed by the Constitution of India.

4.2 That the applicant was initially appointed as Engine Cleaner on 25.10. 1964 and posted at Lumbding. Due to his excellent service record he got several promotions. on 22.9.1972. He was promoted to the post of 2nd fireman, on 01.06.1981 to the post of 1st fieman, on 7.10. 1983 to the post of Disel Assistant Driver, on 01/01/1986 to the post of shunter, on 12.4.1988 to the post of Driver than on 12.12.1994 to the post of crew controller (CC in Short). Subsequently he was promoted to te post of Loco Inspector (LI inshort) which is of similar pay scale to that of ~~crew~~controler.

4.3. That after discharging his duties i various polition and places under N.F. Railways applicant reteried from service on 31.12. 2003 without any sitgma or blemish. All his superiors were very much satisfied by his works. In his retired life he cherishes fond memories of his service under Railways.

4.4 That as per recommendations of 5th pay commissions, Railway authoity refixed the salary of its employers. Similarly refixation of pay of the applicant ~~was also done~~.

~~On~~ The refixation of the applicants junior's namely Ajit chakborty, Kartik Rai etc, in the same cadre got more salary than the applicant. Applicant though senior to them ~~.....~~ It is stated that before such refixation the juniors were getting less pay than the applicant.

A copy of the seniority list of the PRC/LI and  
CC is enclosed as Annexure A

4.5 That applicant and other senior members submitted several representations through their Union ie. N.F. Railway Mazdoor Union who espesed their case to the authority concerned. By an circular dated 29/10/2002, as per permanent negotiation meeting with the union, issued from the office of the General Manager (P), Maligaon it was admitted by the FA & CAO that applicants and other cases are the cases of normal stepping up.

Date  
Name  
Signature

A copy of the letter dated 29.10.02 is encloced  
as ANNEXURE B

4.6 That as per procedure of stepping up of the pay one Shri Himangshu chakarborty who was junior to the applicant (in the same cadre) as per seniority list perpred bythe respondents

On 1.4.06 was stepped up from 1.8.96. A comparative chart of pay of Shri Himangsu Chakarborty before and after stepping up is given below.

Name	Date	Pay already fixed as drawn	Pay stepped up to
Himangshu Chakarborty	1/1/96	Rs. 6, 900/-	Rs. 8,100/-
	1/7/96	Rs. 7.100/-	Rs. 8,300/-
	1/7/97	Rs. 7,300/-	Rs. 8,500/-
	1/7/98	Rs. 7,500/-	Rs. 8,700/-
	1/7/99	Rs. 7,700/-	Rs. 8,900/-

A copy of the memorndam dated 10.10. 2000  
issued by GM (P) in encloced as ANEXURE-C

4.7 That though applicant was similarly placed and in the same cadre and was senior to Shri Himangshu Chakarborty his case was not considered for stepping up which is in violation to the principle of natural justice. Being aggrieved by such a decision of the authority concerned applicant submitted a representation to DRM/PLMG, N.F. Railway (Respondent No-2 ) on 26/8/04 but same was not disposed of nor his case was condidered for stepping up. It was categorically stated by the applicant in his representation that Himangshu Chakarborty whose pay was stepped up by the General Manager (P)'s memoran dum (No. E/283/73/Pt III (EM) dated 10.10.2000 was junior to the applicant both as driver 'G' as well as in "/ LI. But authority concerned deprived the applicant of his legitimate refixed pay scale in most discriminatory manner. This caused great financial loss to the applicant and also effected his post retirement benifit to a great extent. A comparative statement of the pay of the applicant and Shri Himangsu Chakarborty before stepping up is given below.

44  
SMT  
12/96

One Month

Date	Pay of the Applicant	Date	Pay of the H. Chakorborty
1/1/96	Rs. 7, 100/-	1/1/96	Rs. 6900/-
1/4/96	Rs. 7,300/-	1/7/96	Rs. 7100/-
1/4/97	Rs. 7500/-	1/7/97	Rs. 7300/-
1/4/98	Rs. 7700/-	1/7/98	Rs.7500/-
1/4/99	Rs. 7900/-	1/7/99	Rs. 7700/-

A copy of the representation dated 26/8/04 is enclosed as **ANNEXURE-D**.

4.8 That from the chart given in para 4.7 it is clear that salary of the junior was less than the applicant before stepping up. But after stepping up of Shri Chakbortys salary, the stepping up of the applicant salary has not get been done and is pending. It has come to the konwledge of the applicant that original case of Lumbding division in which the proposal for stepping up was being dealt with is missing. It is started that with the facts available the admitted position is that the pay of the juniors who were getting less pay than the applicant has been refixed, but pay of the applicant is awaiting such fixation by similar stepping up. As a result applicant got less pay than the juniors. This has caused loss in reciet of monthly salaries and loss in final settlement dues because last pay drawn is less due to non stepping up. His pension amount commutation of pension, DCRG, leave encashement ect have been less. He is getting less pension every month.

4.9. That N.F. Railway Mazoor Union espoused the case of the applicant in the permanent negotiation meeting. The discussion and resolution circulated in file No. E?283/1/LM (sstpping up of pay) dated 29/10/2002 would show that the FA & CAO has approued the stepping up sujetc to the verfication at divisional level and the proposaol for stepping up is finally concurred in (Annexure B)

4.10 That applicant again submitted a representation to the DRM (P), Lumbding Division on 4/10/2005 but with noresult. This representation is still pending.

A copy of the representations enclosed as **ANNEXURE E**.

## **5. GROUNDS AND LEGAL PROVISIONS**

5.1 For that the pay of the applicant should be stepped up with reference to the stepping up of pay of his juniors

5.2 For the Account Department has vetoed the stepping up of the applicant pay

5.3 For that when pay of others had been stepped up as per 5th pay commissions recommendations their no reason why the pay of the applicant shall not be stepped up.

iv. For that nonfixation of correct pay the applicant has suffered loss of pay compared to his juniors and loss of retirement benefits which is violative of Article 14 and 16 of the constitution of India

v. For that missing of the relevant file applicant cannot be made victim of financial loss.

## **6. DETAILS OF THE REMEDIES EXHAUSTED:**

There is no remedy under any rule and this Hon'ble Tribunal is the only forum for redressal of the grievances. Applicant submitted two representations on 26.8.2004 and on 4.10.2005 which are pending with the Respondents.

## **7. MATTERS NOT PREVIOUSLY PENDING BEFORE ANY OTHER COURT:**

The applicant declare that they have not filed any original application in any Tribunal or Court

## **8. RELIEFS SOUGHT FOR:**

Under the facts and circumstances mentioned above applicant pray for the following reliefs.

(8.1). The pay of the applicant be stepped up with reference to the pay of his juniors in the same cadre ie. CC/LI and arrears paid with interest.

(8.2) That the last pay drawn after the stepping up be taken into account for calculation and payment of all retirement benefits eg. pension, commutation DCRG, leave salary etc be paid calculating the difference with the amount already paid, with interest.

Dinesh Kantarkar

(8.3) That any other reliefs that court wants to grant.

9. This application has been filed through Advocate

10. PARTICULARS OF THE POSTAL ORDER:

- (i) IPO No: 26G 352415
- (ii) Date of Issue: 14/9/06
- (iii) Issued from & G.U. post office
- (iv) Payable at: GPO Guwahati

11. ENCLOSURES:

As stated in the Index.

Amrit Kanti Deb

VERIFICATION

I, Dulal Kanti Deb, Son of Late Annuda charan Deb aged about 61 years, Ex. Controller/ Loco Inspector under SSE/LOCO/LMG a resident of Lumbding, Kalibari do here by verily that the statements made in 1,4,6, to 11 are true to my knowledge and those made in para 2,3 and 5 ~~are~~ true to my knowledge as per legal advice and I have not suppressed any material fact.

AND I sign this varification on this the day of 19 September 2006 at Guwahati.

*Dulal Kanti Deb*

Guwahati

Signature.

Date: 10/9/06

PROVISIONAL SENIORITY LIST OF PRO/CPA/II-AN-SCALE 7450-11500/-  
AS ON 1-4-2001.

ANNEXURE A

Sno	Name of the employee with community, i.e., SC, ST	Classification of post	Selection Criterion	Dt. of birth	Dt. of appointment to the grade	Dt. of promotion to the grade	Remarks	
							Grade	Grade
1.	2	3	4	5	6	7	8	9
1.	Sri A.T. Nath *	CC/BPB	1-4-45	25-1-64	1-1-86	1-86	Promoted & posted as CCR, GM Y in scale. 7450-11500/-	
2.	Sre. S.C. Sanyal *	LI/NP	20-10-45	20-1-64	22-1-86	20-8-86	Promoted & posted as SLI/D/ SGU. in scale. 7450-11500	
3.	K.K. Deb *	PPC/KIR	1-5-87	17-4-64	10-1-89	10-1-89	Promoted & posted as SLI/HQ in scale 7450-11500/-	
4.	B.K. Saha *	LI/LNG (Diesel)	1-1-44	20-3-64	12-7-89	12-7-89	Promoted & posted as SLI/HQ in scale 7450-11500/- Post fwd to LNG temporarily.	
5.	C.K. Ghatak	LI/Trg/LNG	11-1-53	21-2-75	10-1-89	10-1-89	Promoted & posted as SLI(D) in scale. 7450-11500/-	
6.	Ingreswar Breyan *	CPRC/TSK	1-6-41	12-1-60	9-9-89	9-9-89	Promoted & posted as PPC/TSK in scale 7450-11500/-	
7.	Ashok Saha	CC, KIR	15-8-49	18-2-75	10-1-89	10-1-89	Promoted & posted as SLI(D) MLDT in scale. 7450-11500/-	
8.	B.N. Dutta *	LI/NBQ	14-5-41	13-2-59	10-1-89	10-1-89		
9.	S.K. Majumdar	LI, MXN	1-4-41	5-5-62	10-1-89	10-1-89		
10.	S.K. Bhownick	CC, BNGN	30-10-42	13-1-66	10-1-89	10-1-89		
11.	Pradip Dutta	PPC/HQ	23-8-51	7-7-76	10-1-89	10-1-89		
12.	K.K. Siswas	LI, GHY	11-1-54	19-3-76	10-1-89	10-1-89		
13.	P.E. Choudhury	PPC/HQ	26-4-56	21-2-75	10-1-89	10-1-89		

Attested  
(Signed)  
Advocate

2.t.o..2

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1	2	3	4	5	6	7
14.	Shri D.N. Majumder	LI/BPB	31-6-41	1-8-63	21-9-59	
15.	" I.C. Pratim Chatterjee	CC/NCC	1-5-43	28-3-64	do-	
16.	" S.K. Ghosh	PR/BPB	25-1-44	5-5-62	10-4-90	
17.	" A.K. Das <sup>Chatterjee</sup>	LI/RPAN	27-10-47	25-4-63	10-4-90	
18.	" S.K. Chakraborty	LI/MLDT (D)	24-9-54	28-10-74	12-5-90	
19.	" P.C. Ghosh	CC/IMG	24-12-45	25-10-64	do-	
20.	" A. Chakraborty	CC/MLDT	4-5-55	20-3-75	7-8-90	
21.	" B. M. Mohon Singh	LI/KIR	4-9-55	6-4-76	do-	
22.	" J. Dibakar Das	LI/SGW (D)	6611-52	6-31-74	2-1-91	
23.	" E.K. Ghosh	do-	15-1-59	16-1-78	do-	
24.	" C.C. Ghosh	CC/BPB	20-1-43	26-10-64	12-4-91	
25.	" B.R. Guha	LI/TRG, NBQ	8-3-41	6-12-57	22-7-91	
26.	" S.K. Lahiri	CC/NRP	17-8-52	27-5-77	22-4-92	
27.	" S.S. Bardhan	LI/TNP	17-8-61	12-3-75	do-	
28.	" M.M. Chakraborty	LI/S/IMG	2-8-42	28-4-63	do-	
29.	" M.K. Kundu	PFC/RPAN	5-2-54	23-3-75	do-	
30.	" P. Chakraborty	LI/SGLJ	5-2-53	22-3-75	do-	
31.	" L.C. Sribastava	LI/S/KIR	1-9-41	21-2-61	14-12-93	
32.	" B.C. Dey 3	PFC/TSK	14-2-53	21-3-75	do-	
33.	" N.K. Teiwary	CC/MLDT	1-7-57	7-2-75	do-	
34.	" J.C. Dey 5	PFC/IMG	19-2-50	26-3-75	do-	
35.	" T.K. Das 6	(P) LI/MLDT (D)	25-1-57	14-2-75	do-	
36.	" T.S. Roy 7	CC/MLDT	12-12-58	1-4-75	do-	

Promoted & posted CPRC/KIR in scale of Rs. 7450-11500/-.

Attested  
S. K. Roy  
(Advocate)

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P.t.c...3

1	2	3	4	5	6	7
27.	Sri J. N. Baruah (ST)	LI/ ELO	1-1-44	16-2-65	14-12-93	
28.	" D. K. Biswas (SC)	LI/HQ	1-2-45	11-7-64	-do-	
29.	" B. B. Singh	LI/Tig/TSK	15-1-42	11-10-64	-do-	
30.	" ✓ B. K. Mukherjee 12	LI/S. HQ	20-3-40	25-10-64	-do-	
31.	" ✓ B. C. Borojoi (ST)	LI/NCC (D)	31-1-45	13-4-63	-do-	
32.	" ✓ A. K. Choudhury	CC/ RDAM	1-2-43	24-4-67	14-12-94	
33.	" ✓ A. Baruah	LI/NBO	12-2-42	10-12-59	-do-	
34.	" Debendra Nath Das (SG)	LI/NCC	31-3-44	19-4-63	-do-	
35.	" ✓ K. Basumatary (ST)	LI/GHY	11-1-65	19-4-63	-do-	
36.	" ✓ T. B. Bhattacharjee	LI/APDU	19-1-42	18-4-58	-do-	
37.	" ✓ S. K. Choudhury 12	CC/LMG	16-1-53	19-3-75	-do-	
38.	" ✓ Monoranjan Chakraborty 11	LI/NBO	110-4-41	26-11-58	-do-	
39.	" ✓ Narendra Lal Deb	LI/LMG	112-3-43	23-10-64	-do-	
40.	" ✓ N. C. Banerjee 13	LI/LMG (D)	18-3-46	25-10-64	-do-	
41.	" ✓ Gopesh Ch. 16	LI/LMG	18-22-12-42	25-10-64	-do-	
42.	" ✓ A. Majumder	LI/LMG	15-3-43	25-10-64	-do-	
43.	" ✓ Lal Kantu Deb ✓ A	LI/LMG	11-3-46	25-10-64	-do-	
44.	" Haladhar Roy (SC)	CC/BPB	30-3-45	13-4-68	-do-	
45.	" ✓ J. C. Majumder 15	CC/MXN	11-6-42	16-1-65	-do-	
46.	" ✓ H. Chakraborty 16	PRC/HQ	12-12-43	16-1-65	-do-	
47.	" ✓ D. N. Ghose	LI/KIRI	31-10-41	26-5-60	-do-	
48.	" ✓ K. C. Nath 17	CC/APDU	1-2-58	6-4-72	-do-	
49.	" ✓ R. Chakraborty 18	PRC/TSK	1-3-45	17-3-65	-do-	
50.	" ✓ U. C. Phukan	LI/MXN	4-9-42	2-4-66	-do-	
51.	" ✓ H. Islam 19	CC/MXN	1-3-45	16-3-65	-do-	
52.	" ✓ G. Majumder 20	CC/APDU	1-1-52	6-4-77	-do-	
53.	" ✓ C. K. Roy 21	PRC/HQ	5-11-44	17-9-63	-do-	
54.	" ✓ K. B. Roy	LI/APDU	15-4-42	4-9-59	-do-	
55.	" ✓ A. K. Chakraborty 21	LI/LMG (D)	1-1-45	17-11-64	-do-	
56.	" ✓ K. C. Roy 22	-do-	11-10-44	11-12-64	-do-	
57.	" ✓ S. Singh	LI/KIR	10-5-42	11-4-62	-do-	
58.	" ✓ A. K. Genguly	PRC/TSK	1-9-43	28-8-65	-do-	
59.	" ✓ S. N. Ghoudsury 23	LI/NUP	12-12-43	19-4-62	-do-	
60.	" ✓ N. Chakraborty / P.C.T	PRC/HQ	1-3-43	28-2-61	-do-	
61.	" ✓ S. Rakshit 24	PRC/TSK	5-1-45	30-8-65	-do-	
62.	" ✓ B. Sarker	PRC/APDU	31-10-42	9-1-61	-do-	

Attested  
S. Singh  
(Advocate)

1	2	3	4	5	6	7
52.	Sri A.C. Roy (SC)	CC/APLU	1-2-44	1-4-54	4-3-97	
53.	" Smt. Karunakar (SC)	CC/KP4A	10-7-42	10-6-65	-do-	
54.	" Smt. Sui	LI/TRG/32	11-2-43	9-1-64	-do-	
55.	" S. Paswan (SC)	PRC/NB	5-4-47	28-6-55	-do-	
56.	" Bhagawati Prasad (SC)	PRC/HB	22-1-55	26-3-76	-do-	
57.	" K.K. Biswas (SC)	LI/GHY	27-6-43	8-9-65	1-30-26/76	
58.	" C.P. Gupta	LI/TRG/KIR	17-4-42	25-5-60	12-30-1-97	
59.	" C.C. Chetia	LI/TSK	13-2-45	16-3-65	-do-	
60.	" Rani Das	CC/ISA	16-8-44	28-8-65	-do-	
71.	" Ghola Ram	LI/KIR	21-7-42	10-4-62	-do-	
72.	" S.C. Kar	CC/LIG	1-4-44	19-4-63	-do-	
73.	" K. Dose V/K	LI/MC (D)	1-8-46	4-12-64	-do-	
74.	" Kaka Dey	CC/BPB	1-8-44	31-3-65	-do-	
75.	" G. Nandy	PRC/BPB	6-2-46	18-8-65	-do-	
76.	" Salai Kr. Dey	PRC/BPB	1-4-46	27-4-65	-do-	
77.	" Chownan	LI/Safety/ISA	1-11-42	28-8-65	-do-	
78.	" P.N. Chatterjee	PRC/KIR	15-6-45	17-4-63	-do-	
79.	" B.N. Mukherjee	LI/RP	9-11-44	17-4-63	-do-	
80.	" S. Ch. Dey	CC/LIG	10-10-44	15-2-66	-do-	
81.	" P.C. Dey	LI/NGC/ (D)	5-5-45	19-2-66	-do-	
82.	" Dign	CC/KIR	31-12-43	19-6-63	-do-	

above staff list above is according to panel position and the date of promotion of the entered in pre on the staff concerned if any against the above seniority list will be entered after 1 month or the publication of this list. No appeal will be month from the date of issue.

No. 2/255/111/42 (i) Pt.

Copy forward for information

i) DR(P)/AIR, APW, LIG and necessary action to :-

ii) DR(P)/KIR, APW, LIG, DRM(M)/AIR, HPL, LIG & TSK

iii) DR(P)/KIR, APW, LIG, DRM(M)/AIR, HPL, LIG & TSK

iv) DR(P)/KIR, APW, LIG, DRM(M)/AIR, HPL, LIG & TSK

v) The General Secretary, SK

vi) The General Secretary, L/P&U, LIG 20 spare copies

vii) The General Secretary, L/P&U, LIG 20 spare copies

These are required to be issued this document is valid.

Attested  
Suresh  
(Advocate)

19/3/2001

19/3/2001

19/3/2001

N. F. RAILWAY.

NO.E/205/Fixation(M)

Office of the  
General Manager(P)  
Maligaon: Guwahati-11

Dated: 29.8.2001

To

DRM(P)/LMG Manager(P)

Manager(P)/NFRMU

Sub: Stopping up of pay of Crow Controller  
to the extent of junior in LMG Divi-  
sion PNM item No.17/89th Orly. GM-PNM  
of NFRMU, LMG  
Division.

The case of stepping up of pay of Shri B.C. Ghose and others in scale Rs.6500-10500/- to the extent of their junior Shri Arun Chandra Dey, CC in scale Rs.6500-10500/- was submitted to FA&CAO for obtaining concurrence on the proposed stepping up of pay of the CC of LMG Division but FA&CAO/LMG has returned the case with observation that the staff concerned are working under accounts control of DAO/LMG and the case may be sent to DAO/LMG for vetting. However if there is any appropriate reasons the case may be re-submitted duly complied with as under:-

1. Associated Accounts vetting or their remarks may please be obtained.

You are therefore requested to deal the case as per FA&CAO's above observation.

SD/-

( S. CHAKRABORTY )  
Asstt. Personnel Officer (M&S)  
for General Manager(P) Maligaon.

DA: As above.

Copy to:- 1) CPO/IR for information, this is a IMM Item 17/4 of 89th Orly. 2) GS/NFRMU/PNO for information, this in ref. to his letter No.MU/C/PNM/IMP/Pt.IX dt.7.8.01.

SD/-  
for General Manager(P) Maligaon.

Date: 6.9.2001

Copy to:- 1) The Branch Secretary/NFRMU/Lumding Branch for information please. He is pursue the case with DAO/LMG for further action please. 2) One copy PNM/Skeleton file-item 17 of 89th Orly zonal PNM meeting.

FOR GENERAL SECRETARY  
N. F. RAILWAY MAZDOOR UNION  
PANDU.

Attested  
Name  
(Advocate)

42. 69/17 STEPPING UP OF PAY OF CREW CONTROLLERS TO THE EXTENT OF THEIR JUNIORS IN BUMDING DIVISION.

CME, The Union was informed that the proposal for stepping up of pay has already been concurred in and division has been intimated vide No. PNO/EN-R/ FAM/CAO, (FINALISRD) CPO Loosel Pt-I dated 4.3.2002.

Reviewed on 5/3/02

ANNEXURE

Sub: 92<sup>nd</sup> Orly. PNM with NF Railway Mazdoor Union to be held on 5.3.2002 & 6.3.2002

Ref: Review Item No.42

In the Administrative remarks under the head "PRESENT POSITION" it has been mentioned that the case has been resubmitted to Finance for examination and concurrence thereof. In fact the remark is wrong because no proposal has been sent after compliance to Finance for concurrence. However, unilaterally the case has been examined by Finance and comments as follows:-

1. Shri D. Chakraborty, CC, Shri D.K. Deb, CC, Shri B.C. Ghosh, CC, and Shri A.K. Dev CC should belongs to the same cadre i.e., in the cadre of CC, PRC and LI.
2. Secondly, CC, PRC & LI should be in the same cadre
3. The pre-revised and revised scale of pay of the lower and higher posts in which they are entitle to draw pay should be identical.
4. The seniority list of CC, PRC & LI should be verified to authenticate the claim of stepping up.

The case appears to be a normal case of stepping up which could have been settled at divisional level. It is not known under what circumstances it has been forwarded to HQ for a decision.

Moreover, it is learnt that the original case of LMG division in which the proposal was being discussed is missing.

In view of the above, subjected to verification of the above items at divisional level, the proposal for stepping up is concurred in.

This issues with the approval of FA & CAO

(W)

Dr. A. H. B.

CPO/AR

Stepup

File

29/10/02

(D) J. S. G.

Dy.CAO/G

PNM/Chakraborty, 17-10-2002

B/283/1/CM (Stepping up) for 3-29-10-2002  
D-2m (P) CPO/MLG

Attested  
S. Ganguly  
(Advocate)

No. F. RAILWAY  
MEMORANDUM

In terms of extent provision in 5th pay commission rule, the pay of Shri Himangshu Chakraborty, PRC under CME's office/MLG in scale Rs. 6500-10500/- is stepped up from 1/8/96 and onwards to the extent of pay of his junior Sri C.R. Roy, PRC in scale Rs. 6500-10500/-.

Sn	Name & Designation	Pay already fixed	Pay stepped up to	Name & Designation	Pay fixed as
1.	Sri Himangshu Chakraborty PRC	Rs. 6900/- 1/7/96 Rs. 7100/- 1/7/96 Rs. 7300/- 1/7/97 Rs. 7500/- 1/7/98 Rs. 7700/- 1/7/99 Rs. 7900/- 1/7/2000	Rs. 8100/- 1/3/96 Rs. 8300/- 1/3/97 Rs. 8500/- 1/3/98 Rs. 8700/- 1/3/99 Rs. 8900/- 1/3/2000	Sri C.R. Roy PRC	Rs. 8100/- 1/3/96 Rs. 8300/- 1/3/97 Rs. 8500/- 1/3/98 Rs. 8700/- 1/3/99 Rs. 8900/- 1/3/2000

This has been vetted by EA & CAO/ENCA vide endorsement dtd. 18/9/2000 and approved by competent authority.

for GENERAL MANAGER (P)

MALIGAON

date: 19/2000

NO. E/2003/73/Pt.III(EM)

Copy forwarded for information and necessary action to:

1. EA & CAO/MLG (2) EA to CME/MLG
3. Staff concerned through OS(M)/MLG
4. Bill Clerk EM (in duplicate)

Attested  
Ranu  
(Advocate)

for GENERAL MANAGER (P)

MALIGAON

22

To

The DRM/P/LMG  
N.F. Railway

Thro:- Proper channel.

Sub:- Prayer for stepping up of pay to the extent of junior.

Sir,

With due respect I beg to inform you that I have submitted one application for stepping up of my pay in the year 1998.

That Sir, late Arun Kanti Dey II, P.T. Naha, Himangshu Chakraborty, CC/PRC was /is junior to me as Driver 'G' as well as CC/LI. But after fixation of 5<sup>th</sup> CPC the pay of my juniors shown more than me.

So you are requested to please stepping up of my pay to the extent of my junior in terms of GM/P/MLG's L/No.E/205/0 Pt-XII(C) of 10/3/04.

The pay of senior and junior are shown as under:-

Pay of senior.

Sri Dulal Kanti Deb,

Ex-CC/LI

7100 ----- w.e.f. 1-1-96.  
7300 ----- " 1-4-96.  
7500 ----- " 1-4-97  
7700 ----- " 1-4-98  
7900 ----- " 1-4-99.

Pay of junior (Refixed).

Sri Himangshu Chakraborty,

LI/CC/HQ/MLG

8100 ----- w.e.f. 15/8/96  
8300 ----- w.e.f. 01/8/97.  
8500 ----- w.e.f. 01/8/98  
8700 ----- w.e.f. 01/8/99.

Dated, Lumding  
The 24.../8/2004

Yours faithfully

Dulal Kanti Deb

Ex- CC/LI  
Under SSE/Loco/LMG

Allected  
(Secty.  
Advocate)

26/8/04

To  
The DRM/P/LMG  
N. F. Railway.

( Through proper Channel)

Sub :- Prayer for stopping ~~up~~ of the pay  
to the extent of Juniors.

Sir,

With due respect I beg to state the following  
for your kind information.

I) That after fixation of 5th C.P.C pay scale by  
the Railways my pay was lower than my Juniors in the  
same cadre namely- Arun Kanti Dey, P.T.Naha, Himangsu  
Chakraborty etc.

II) That I have submitted several representation for  
stopping up of my pay one in year 1998, again on 26.8.2004  
these are pending before you.

III) Subsequently stopping up of pay of my Junior Shri  
Himangshu Chakraborty was taken up vide N.F. Railway  
memorandum dated 10.10.2000 issued from G.M. (P) office,  
Maligaon but my case was not considered for stopping  
up.

IV) That I have retired from service on 31.12.2003  
and non stopping up of my pay effect both my pre and  
post retirement benefit to a large extent.

So, my humble request before you is that you will  
be kind enough to take up the matter and stop up my

Contd...: 2/-

Attested  
By  
S. C. Dey  
(Advocate)

(2)

pay and also my pensionary benefit to the extent of my juniots with retrospective effect.

The pay of senior and junior are shown as under :-

Pay of Senior

Shri Dulal Kanti Deb

Excc/LI	
7100	w,e,f, 1/1/96
7300	w,e,f, 1/4/96
7500	w,e,f, 1/4/97
7700	w,e,f, 1/4/98
7900	w,e,f, 1/4/99

Pay of Junior (Refixed)

Shri Himangshu Chakraborty

LI/CC/HQ/MLG	
8100	w,e,f, 15.8.96
8300	w,e,f, 01/8/97
8500	w,e,f, 01.08.98
8700	w,e,f, 1/08/99

Yours faithfully

Dulal Kanti Deb

( Dulal Kanti Deb )

Ex- CC/LI

Under SSE/LOCO/LMG

Date 04.10.2005

*Dulal Kanti Deb  
(Advocate)*